

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-III

Item No.-6

New IA-3278/2021 60(5)

IN

IB-2976(ND)/2019

IN THE MATTER OF:

Nuvision (Delhi) Pvt. Ltd.

Vs.

FLPL Logistics Pvt. Ltd.

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 09.08.2021

CORAM:

SHRI. P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant :

For the CD :

For the I.T. :

ORDER

Heard the submissions made by the Counsel for the Liquidator. This is an Application on behalf of the Liquidator under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016 read with Rule 11 of the NCLT Rules, 2016 seeking directions from this Tribunal against Volkswagen Finance Pvt. Ltd. ("VFPL") for relinquishment of security interest and making the assets part of Liquidation Estate along with the supporting affidavit.

We have heard Mr. Sanjeev Sagar Advocate appeared on behalf of Respondent (VFPL) and prayed for grant of time to file reply. A week's time is granted and he is directed to instruct his client not to sell the Vehicle/Car bearing No. HR-26 DF-6789 without the prior leave of the Tribunal. Post this matter after a week.

List the matter on 01.09.2021.



**(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)**



**(P.S.N PRASAD)
MEMBER (JUDICIAL)**